श्री रिव राय : सरकार के दल श्रीर विरोधी दलों की श्रीर से यह मांग है कि इस पर बहस होनी चाहिए।...(ब्यवधान)...

SHRI PILOO MODY: In the present political situation in the country where this thing is happening almost every week it is needless to say that the last resort that we have got is at least to discuss it threadbare in Parliament, whatever the rights or wrongs in the situation may be. When we see that Assemblies are dissolved or prorogued in order to suit the convenience of the majority of the ruling party, I think, it is high time that this Parliament took very serious note of it, no matter how much of the business there is before Parliament; I think they should all be suspended and these things should be discussed. The condemnation that should normally come from the Press is not forthcoming when such blatant violations of the Constitution are taken place. Therefore, I beg of you and I entreat you not to thwart this Parliament from discussing these problems whenever they arise and as many times as they arise.

SHRIMATI SUSHILA ROHATGI (Bilhaur): May I express my point of view also ?...(Interruptions)

MR. SPEAKER: Personally speaking, I also view it with great concern. I also view everything that is going on about prorogations and adjournments with grave concern.

12.55 hrs.

PAPER LAID ON THE TABLE

Statement Re : Correction of Date in Notification

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-TRADE AND MENT. INTERNAL **AFFAIRS** (SHRI COMPANY RAGHUNATHA REDDY): I beg to lay on the Table a statement (Hindi and English versions) regarding correction of date in Notification No. S. O. 4665, laid on the Table on the 9th December, [Placed in Library. See No. LT-2886/70]

#### ESTIMATES COMMITTEE

#### Hundred and Sixth, Hundred and Seventh and Hundred and Ninth Reports

SHRI THIRUMALA RAO (Kakinada):
I beg to present the following Reports of
the Estimates Committee:—

- Hundred and sixth Report regarding action taken by Government on the recommendations contained in their Seventy-fourth Report on the Ministry of Shipping and Transport—Inland Water Transport.
- (2) Hundred and seventh Report regarding action taken by Government on the recommendations contained in their Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development Department of Printing and Stationery (Printing Wing).
- (3) Hundred and ninth Report regarding action taken by Government on the recommendations contained in their Seventy-eighth Report on the Ministry of Home Affairs—Central Bureau of Investigation.

12.56 hrs.

## PERSONAL EXPLANATION BY MEMBER

SHRI S. K. PATIL (Banaskantha): Mr. Speaker, Sir, when I was not here yesterday, some charges and some allegations were made by some Members against me. I wrote to you a letter which I am reading out for the sake of brevity. It reads thus:

"I am sorry ...

श्री जार्ज फरनेन्डीज (बम्बई दक्षिए): प्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। नियम संख्या 357 के ग्रन्तगंत मेरा व्यवस्था का प्रश्न है। ग्राप उसे सुनिए।...(श्यवधान)...कस जब इस सदन में...(श्यवधान)...

MR. SPEAKER: I have already allowed him. Let him make his statement. It is his right. Then, I shall listen to the hon. Member.

श्री मधु लिमये (मुँगेर) : इनको सुन लीजिए ।...(ब्यवधान)...

श्री रिव राय (पुरी): व्यवस्था का प्रश्न है, उसको सुन लीजिए।...(व्यवधान)...

SHRI S. K. PATIL: It reads thus:

"I am sorry I could not be present at the Lok Sabha yesterday...

श्री जार्ज फरनेन्डीज : मेरा ब्यवस्था का प्रक्त है ।...(ब्यवधान)...

MR. SPEAKER: I have already called him. Let him finish. Then, I shall hear his point of order.

श्री जार्ज फरनेन्डीज: मेरा व्यवस्था का प्रक्त है...(ब्यवधान)...रूल नं० 357 के मातहत मेरा व्यवस्था का प्रक्त है...(ब्यव-थान)...

श्री रिव राय: धाप इनकी व्यवस्था सुन लीजिए । नियम 357 पर इनकी व्यवस्था है।...(व्यवधान)...

MR. SPEAKER: How can he know what the hon. Member is going to say? How can I know on what vyavastha kaa prashna he wants to speak?

श्री जार्ज फरनेन्डीज: नियम 357 पर मेरा व्यवस्था का प्रश्न है।...(व्यवधान)... पर्सनल एक्सप्लेनेशन को लेकर मेरा व्यवस्था का प्रश्न है।...(व्यवधान)...

SHRI SHEO NARAIN (Basti): On a point of order. When you call a Member, he must be allowed to make his statement. But we find that you call a member to speak but somebody else starts with a point of order. What is this?

MR. SPEAKER: I cannot help it, when he rises on a point of order. श्री शिव नारायरा : ये जब भी चाहें गाली देते रहें।...(ब्यवधान)...

श्री मघुलिमये: कोई भी गाली नहीं दी गई।...(ब्यवधान)...

श्री रिव रायः ग्राप पहले इसको सुन लीजिए।...(व्यवधान)...

SHRI P. G. SEN (Purnea): Does he mean to say that this challenges should go unchallenged? Is that the procedure of the House which he wants?

श्री जार्ज फरनेन्डीज : ग्रध्यक्ष महोदय, पर्स-नल एक्सप्लेनेशन का लेकर मेरा व्यवस्था का का प्रश्न है । इसमें दिया हुन्ना है :

"A Member may with the permission of the Speaker make a personal explanation, although there is no question before the House...

SHRI ATAL BIHARI VAJPAYEE (Balrampur): You have allowed the hon. Member Shri S. K. Patil, How can there be any point of order on this?

MR. SPEAKER: The point of order must be heard.

### श्री जार्ज फरनेन्डीज:

"but in this case, no debatable matter may be brought forward, and no debate shall arise."...(হ্যব্যান)...

श्री मधु लिमये: ग्राप तो प्रयोजीशन के लीडर हैं। हमारी बातों को एक्सपंज करवाते हैं। ग्रीर फिर पर्सनल एक्सप्लेनशन देते हैं।... (ब्यवधान)...

श्री ग्रटल विहारी वाजपेयी: पहले ग्राप मुनियं तो कि एक्सप्लेनेशन क्या है। हर बात में प्वाइंट ग्राफ ग्राडंर रेज करना कहां तक उचित है। इस सदन की केई गरिमा है या नहीं।...(श्यवधान)...

भी मधु लिमये : कल नहीं थे, प्राज बोल

रहे हैं ।...(ध्यवधान) इन लोगों ने एक्सपंज करवाया है।...(ध्यवधान)...

श्री रिव राय: नाइड्स ने एक्सपंज कर-वाया है, हम तो उनको कह रहे हैं ।...(ब्यव-धान)...

13.00 brs.

श्री जार्ज फरनेन्डीज : ग्रध्यक्ष महोदय, ग्राप मेरी बात सुनियं । इस नियम के अनुसार ग्रगर पाटिल साहब को कोई भी पसंनल एक्स-प्लेनेशन देना हा तो में ग्राप का ध्यान उस जुमले की ग्रोर ग्राकियत करना चाहता हूँ जिसमें कहा गया है : 'No debatable matter may be brought forword'.

MR. SPEAKER: This is no point of order. I cannot allow it. How can I say whether it is debatable or not without listening to what is coming? He has not read anything so far. After hearing him, I will decide.

श्री जाजं फरनेन्डीज : ग्रघ्यक्ष महोदय, ग्राप मेरी बात सुन लीजिए...(व्यवधान)

श्रीरिवरायः जो बातेंहम ने श्राप के सामनेरस्ती घीं...

ग्रध्यक्ष महोदय: ग्रार्डर, ग्रार्डर।

श्री रिव राय : ग्राप हमारी बात सुनिये। कल जो जो बातें हमने कहीं थीं उनको श्रापने ऐक्सपंज किया, उन्हें हटा दिया। ग्रगर ग्राप हमारी कल की बातों को प्रोसीडिंग्स में रहने देते तो फिर पसंनल ऐक्सप्लेनेशन वाली बात ग्रा सकती थी लेकिन ग्राप ने उनको तो हटा दिया...(ध्यवधान)

**मध्यक्ष महोदय**ः भ्राप बैठिये । श्री पाटिल ।

SHRI S. K. PATIL : The letter reads :

"I am sorry I could not be present at the Lok Sabha yesterday. I find in today's edition of patriot that some allegations were made by Mr. George Fernandes against me and some others that we were in some way connected with some smuggler. To substantiate that charge, I read in the same press, he wanted to produce some photographs of a reception gathering in my honour. I do not know what exactly the allegation was. That part of it might have been expunged by you at the request of the Leader of the Opposition and some other hon, members. Since the matter was mentioned in the House and since my name was mentioned, I thought it as proper on my part to write to you that the allegation was most cowardly and mendacious..."

SHRI JYOTIRMOY BASU (Diamond Harbour): That is debatable,

श्री मधु लिमये : श्रध्यक्ष महोदय, व्यवस्था ...(व्यवधान) यह वया कह रहे हैं कौवर्डली श्रीर मैंडेशम बतलाते हैं इस तरह मे काम नहीं चलेगा...(व्यवधान)

श्री रिव राय: ग्रध्यक्ष महोदय, व्यवस्था
...(व्यवधान) यह कोवर्ड का विशेषगा किस लिए लगाते हैं? यह कौवर्डली ग्रौर भेंदेशस के ऐडर्जीवटव्स क्यों लगाते हैं? ग्राप इन शब्दों को भी ऐक्सपंज कीजिए।

ग्रध्यक्ष महोदय : कोई व्यवस्था नहीं। श्री पाटिल।

SHRIS. K. PATIL: I do not know the name of the smuggler, nor have I ever met him in my life. If he was in a photograph, so were a bunch of other people. Even Mr. Fernandes can be in a photograph with me and that does not prove that he is connected with me except in the sense that he wants to abuse me. Since this matter was discussed on the floor of the House, I hope you will do me the usual courtesy of either reading this letter to the House or mentioning in your own words my emphatic refutation of the silegation.

"With my kindest personal regards".

भी रिव राय: प्रध्यक्ष महोदय, ज्यवस्था का सवाल सुनिये...(स्थवधान) श्री मधु लिमये: ग्रन्थक्ष महोदय, प्वाएंट श्रीफ श्राडंर को सुन लीजिए...(श्यवधान)... इस तरह से सदन् को हम नहीं चलने देंगे।

श्री रिव राय: ग्रध्यक्ष महोदय, मेरा व्यवस्था का सवाल ग्राप सुन लीजिए.. (व्यवधान)

श्री जार्ज फरनेन्डीज: क्या पार्लियामेंटरी कमेटी के सामने ग्राने के लिए वह तैयार है ? ...(ब्यवधान)

MR. SPEAKER: Order, please, I will look into these words. If they are unparliamentary, I am prepared to expunge them.

SHRI S. K. PATIL: I have not completed my personal explanation.

I have to add that I have to bring to the notice of the House that there is a case in a Bombay Court and this particular smurgler has made an affidavit that he was induced by some of the political busybodies and some government officials that anyhow he should involve some of us like Shri Morarji Desai. Shri Chavan and myself so that he should be bailed out, because he is in custody. He has made a written affidavit and the matter is before the court. I cannot say anything on a matter which is sub judice Intercuptions?

It will be seen, therefore, that the boot is on the other leg.

Since this matter is subjudice...

श्री जार्ज फरनेन्डीज : ग्रगर वह कार्वड नहीं हैं तो वह पालियामेंटरी कमेटी के प्रोव के लिए तैयार हो जायं . (ब्यवधान)

श्री रिव राय: कल जब इस सदन में श्री जार्ज फरनेन्डीज श्री मधु लिमये श्रीर श्री बनर्जी ने तीन व्यक्तियों के बारे में शिकायत की, बिहार के गवर्नर, महाराष्ट्र के मन्त्री श्री याज्ञनिक श्रीर श्री एस० के० पाटिल के बारे में शिकायत की तो उन बातों को डा० राम सुभग सिंह के कहने पर प्रोसीडिंग्स में से उनको श्रीपन ऐक्सपंज कर दिया। उसको ऐक्सपंज

करने के बाद भी भ्राज जो भ्रापने भ्रभी पाटिल साहब को पर्सनल ऐक्सप्लेनेशन देने की इजाजत दीतोयह कहांतक ठीक रहा। जो हम लोगों ने उनकी बाबत कल कहा उसे तो ग्राप ने प्रोसीडिंग्ज में आने नहीं दिया श्रीर उन्हें यहां यह हमारे लिए कौवर्डली श्रीर मैंडैशस ग्रादि विशेषरा लगाने दिया तो इन शब्दों को भी ऐक्सपंज किया जाय। दसरे जैसा कि कल भी हम लोगों ने इस सारे मामले पर जांच के लिए एक पार्लियामैंटरी कमेटी बैठाने की मांग की थी उसके लिए पुनः विनती करते हुए कहना चाहेंगा कि क्या पाटिल साहब हम लोगों का यह चैलें ज मानने को तैयार हैं कि यह एक पार्लियामेंटरी कमेटी के सामने जांय ? हम लोग भी उस कमेटी के सामने जाने को तैयार हैं ग्रीर वह सब मामला उस पालियामेंटरी कमेटी के सामने चला जाय...(ध्यवधान)

श्री कंवर लाल गुप्त: मुबह की प्रोसी-डिंग्स में से श्राप ने उन वातों को हटाया लेकिन लंच के बाद दुबारा उन्होंने वही बातें दुहराई और श्रस्तवार में श्राज वह चीज सब छपी है तो यह उचित ही था कि उनको पर्सनल ऐक्स-प्लेनेशन का मौका दिया जाता । बाकी श्राप यह तय कर दीजिए कि यह कावर्डली श्रौर भैंडेशस पालियामेंटरी है श्रथवा श्रनपालियामेंटरी ...(श्यवधान)

SHRI S. M. BANERJEE (Kanpur): Yesterday, when this matter came up, my hon. friend Shri Fernandes, myself, Shri Madhu Limaye and Shri Rabi Ray produced certain photographs showing that the king of smugglers was welcoming Mr. Patil after his victory in Banaskantha.

श्री मधु लिसये: प्रध्यक्ष महोदय, यह इस तरह से उन्हें नहीं कहने देना चाहिए भीर इस की इजाजत देकर आप बिल्कुल पक्षपात कर रहे हैं आखिर वह हमें कावर्ड कहने वाले हैं कौन ? भरे, इनको तो बम्बई के लोगों ने फैंक दिया था भीर यह हार गये थे...(ध्यवभान) SHRI S. K. PATIL: Is it an allegation or is it a point of order?

MR. SPEAKER: Mr. Banerjee, what is your point of order?

SEVERAL HON. MEMBERS rose.

MR. SPEAKER: Order, order. (Interruptions.)

SHRIMATI TARKESHWARI SINHA (Barh): Sir, I would humbly submit that this kind of thing should not be permitted. Four copies of photographs can be combined to make one photograph and photographs from very many different papers are word to produce one photograph, completely distorting the pictures and getting them all together. This is a most dangerous precedent.

SHRI S M. BANERJEE: I have not finished, Sir.

#### SEVERAL HON. MEMBERS rose --

MR. SPEAKER: Order, order. No personal allegation can be made. You confine yourself to the point of order. (Interruption I cannot allow any personal allegation. What is the point of order?

SHRI S. M. BANERJEE: My point of order is this. As has been pointed out, when Dr. Ram Subhag Singh made his observation, soon after you expunged some of the remarks made by us. Perhaps it was made with a genuine feeling. And you expunged them. We protested. And today Mr. Patil has made a personal explanation based on a newspaper report, appearing in the Patriot.

#### SEVERAL HON. MEMBERS rose...

MR. SPEAKER: Mr. Banerjee, no speech can be made now. What is the point of order? Interruption

SEVERAL HON. MEMBERS 1050 -

SHRIMATI TARKESHWARI SINHA: Let them go and prove this case in the court. (Interruption)

AN HON. MEMBER: Sir, a point of order.

SHRI S. M. BANERJEE: Sir, the personal explanation given by Shri Patil is only based on the newspaper report, whereas a personal explanation can be based only on the proceedings in Parliament. He has brought extraneous matters, (Interruption) I want a Parliamentary Committee to be appointed immediately to investigate into the charges including Mrs. Tarkeshwari Sinha... (Interruption)

SHRIMATI TARKESHWARI SINHA: That is objectionable. I want an enquiry on the activities of those Members there, including Mr. Banerjee, including the Communist party friends, and also on the point as to where the money comes from, the money which they use...(Interruption)... I challenge them.

#### SEVERAL HON. MEMBERS rose-

MR. SPEAKER: Order, order. We are already late by 15 minutes. I adjourn the House for Lunch. We will meet at quarter past two.

#### 13.14 brs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at eightern minutes past Fourteen of the Clock

[Mr Deputy-Speaker in the Chair]

# RE. CALLING ATTENTION NOTICE (Query)

SHRI JYOTIRMOY BASU (Diamond Harbour): Sir, I have seen you in your chamber also and sought your permission. Under rule 377, I want to raise a very important matter. Myself and many other hon. members of this House had given a calling attention notice on the deployment of the CRP in Calcutta without the consent of the State Cabinet while it was in existence. Interruptions.

MR. DEPUTY-SPEAKER: I would request the hon. Member to read out rule 377 for the benefit of the House...

SHRI JYOTIRMOY BASU: I have taken recourse to that rule and I am making my submission.